

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDISON AGRO FOODS LIMITED RELEVANT PARTICULARS

1.	Name of Corporate Debtor	INDISON AGRO FOODS LIMITED
2.	Date of Incorporation Of Corporate Debtor	03/11/2003
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Gwalior
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U01111MP2003PLC016196
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	310, PATHAR MUDLA ROAD PALDA INDORE MP-452020
6.	Insolvency commencement date in respect of Corporate Debtor	03.03.2023
7.	Estimated date of closure of insolvency resolution process	29.08.2023 (180 days from 03.03.2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms Teena Saraswat Pandey IBBI/IPA-001/IP-P00652/2017-18/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh, 452010 Emailid : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh, 452010 Email id :cirp.indisonagro@gmail.com
11.	Last date for submission of claims	16.03.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the INDISON AGRO FOODS LIMITED [name of the corporate debtor] on 03.03.2023 [insolvency commencement date].

The creditors of **INDISON AGRO FOODS LIMITED** [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before 16.03.2023 [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Teena Saraswat Pandey
Date and Place: 05.03.2023, Indore